

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

Appeal No. E/40309/2018

(Arising out of Order-in-Appeal No. 54/2017 SLM CEX dated 31.10.2017 passed by the Commissioner of Central Excise (Appeals), Coimbatore at Salem)

M/s.Mylan Laboratories Ltd.

Appellant

Vs.

Commissioner of GST & Central Excise
Salem

Respondent

Appearance

Shri M. Thiagarajan, Auth. Representative for the Appellant
Shri L. Nandakumar, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Date of Hearing / Decision: **03.10.2018**

Final Order No. **42517 / 2018**

The appellant has filed a memo seeking to withdraw the captioned appeal on the ground that the adjudicating authority has taken up the matter afresh in denovo proceedings as per the remand order passed by the Commissioner (Appeals).

2. The appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

(Sulekha Beevi C.S.)
Member (Judicial)

Rex